

14.24 hrs.

APPROPRIATION (RAILWAYS) NO. 4 BILL *

[English]

THE SPEAKER : We have to take up the Appropriation Bill relating to this.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1995-96 for the purposes of Railways.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1995-96 for the purposes of Railways".

The motion was adopted.

SHRI SURESH KALMADI : I introduce** the Bill.

SHRI SURESH KALMADI : Sir, I beg to move :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1995-96 for the purposes of Railways be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the Financial year 1995-96 for the purposes of Railways, be taken into consideration."

The motion was adopted

MR. SPEAKER : The House shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3

MR. SPEAKER : The question is :

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted

Clause 2 and 3 were added to the Bill.

Schedule

((Interruptions))

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga): Mr. Speaker, Sir, our delegation had demanded the opening of a regional or zonal office at Patna and a promise was made to that effect., The hon. Prime Minister should make an announcement. Without Patna, No. We lodge our protest. *(Interruptions)*

[English]

MR. SPEAKER : The question is :

"That the Schedule stand part of the Bill."

The motion was adopted

The Schedule was added to the Bill

MR. SPEAKER : The question is :

"That clause 1, the Enacting Formula, and the Long title stand part of the Bill".

The motion was adopted.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI SURESH KALMADI : I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

14.27 hrs.

PERSONS WITH DISABILITIES (EQUAL OPPORTUNITIES PROTECTION OF RIGHTS AND FULL PARTICIPATION) BILL

[Translation]

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : I beg to move :

"That the Bill to give effect to the Proclamation on the Full Participation and Equality of the people with Disabilities in the Asian and Pacific Region, be taken into consideration."**

[English]

MR. SPEAKER : The question is :

"That the Bill to give effect to the Proclamation on the Full Participation and Equality of the people with Disabilities in the Asian and Pacific Region, be taken into consideration."**

The motion was adopted.

* Published in the gazette of India, Extra ordinary Part II, Section 2, dated 22-12-95

** Introduced with the recommendations of the President.

** Moved with the recommendations of the Presidents.

MR. SPEAKER : The House shall now take up clause by clause consideration of the Bill.

Clause 2

MR. SPEAKER : The question is :

"That Clause 2 stand part of the Bill".

The motion was adopted

Clause 2 was added to the Bill.

Clause 3

Amendment made :

Page 5,—

for lines 28 to 38, substitute —

"(1) five persons as far as practicable, being persons with disabilities, to represent non-governmental organisations or associations which are concerned with disabilities, to be nominated by the Central Government, one from each area of disability, Members :

Provided that while nominating persons under this clause, the Central Government shall nominate at least one woman and one person belonging to Scheduled Castes or Scheduled Tribes;" (1)

(SHRI SITARAM KESRI)

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MR. SPEAKER : The question is :

"That Clause 3, as amended, stand part of the Bill."

The motion was adopted

Clause 3, as amended, was added to the Bill.

MR. SPEAKER : The Question is :

"That clauses 4 to 8 stand part of the Bill.

The Motion was adopted.

Moved with the recommendations of the President.

Clause 4 to 8 were added to the Bill.

Clause 9

Amendment made :

Page 8, —

for lines 12 to 16, substitute —

"(i) one person to be nominated by the Central Government to represent the interest, which in the opinion of the Central Government ought to be represented, Member;

(j) five persons, as far as practicable, being persons with disabilities, to represent non-governmental organisations for associations which are concerned with disabilities, to be nominated by the Central Government, one from each area of disability, Members .

Provided that while nominating persons under this clause, the Central Government shall nominate at least one woman and one person belonging to Scheduled Castes or Scheduled Tribes;" (2)

(SHRI SITARAM KESRI)

MR. SPEAKER : The question is :

"That Clause 9, as amended, stand part of the Bill."

The motion was adopted.

Clause 9, as amended, was added to the Bill.

MR. SPEAKER : The question is :

"That clauses 10 to 12, Stand Part of the Bill."

The motion was adopted.

Clause 10 to 12 were added to the Bill.

Clause 13

Amendment made :

Page 9,—

for lines 24 to 26, substitute—

"(f) five persons, as far as practicable, being persons with disabilities, to represent non-governmental organisations or associations which are concerned with disabilities, to be nominated by the State Government, one from each area of disability, Members :

Provided that while nominating persons under this clause, the State Government shall nominate at least one woman and one person belonging to Scheduled Caste or Scheduled Tribes;" (3)

(SHRI SITARAM KESRI)

MR. SPEAKER : The question is :

"That clause 13, as amended, stand part of the Bill."

The motion was adopted.

Clause 13, as amended, was added to the Bill.

MR. SPEAKER : The question is :

"That clauses 14 to 18 stand part of Bill."

The motion was adopted.

Clauses 14 to 18 were added to the Bill.

Clause 19

** Moved with the recommendations of the Presidents.

Amendment made :

Page 11,—

for lines 34 to 39, substitute -

"(d) one person to be nominated by the State Government to represent the interest, which in the opinion of the State Government ought to be represented, Member:

(e) five persons, as far as practicable being persons with disabilities, to represent non-governmental organisations or associations which are concerned with disabilities, to be nominated by the State Government, one from each area of disability, Members :

Provided that while nominating persons under this clause, the State Government shall nominate at least one woman and one person belonging to Scheduled Castes or Scheduled Tribes;" (4)

(SHRI SITARAM KESHRI)

MR. SPEAKER : The question is :

"That clause 19, as amended, stand part of the Bill."

The motion was adopted

Clause 19, as amended, was added to the Bill.

MR. SPEAKER : The question is :

"That clauses 20 to 74 stand part of the Bill."

The motion was adopted.

Clause 20 to 74 were added to the Bill.

MR. SPEAKER : The question is :

"That clause 1, the Enacting Formula, the Preamble and the Long stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were added to the Bill.

SHRI SITARAM KESRI : I beg to move :

"That the Bill, as amended, be passed."

MR. SPEAKER : The question is :

"That the Bill, as amended, be passed."

The motion was adopted.

MR. SPEAKER : All Members deserve congratulations and thanks for this.

Now, there are other Bills.

SEVERAL HON. MEMBERS : No.

SHRI RAM VILAS PASWAN (Rosera) : Respectfully now you adjourn the House sine die.

SHRI E.AHAMED (Manjeri) : Why do we not have Zero Hour because the Members have many things to express in respect of their constituencies?...*(Interruptions)*. The telecom scam is not the only issue the country is facing...*(Interruptions)*

MR. SPEAKER : If they have sat, you should also sit down, please.

(Interruptions)

MR. SPEAKER : I am standing now, Mr. Ahamad.

(Interruptions)

MR. SPEAKER : Well, we have always been cooperating with each other. In all the Sessions, we have cooperated. And in this Session also, we have cooperated. On the basis of the agreement, I think the Session of this House has to be concluded now. In your wisdom, you have decided not to take up the Private Member's Business. I am not insisting on it.

14.33 hrs.

VALEDICTORY REFERENCE

[English]

MR. SPEAKER : Hon. Members, the Fifteenth Session of Tenth Lok Sabha which commenced on 27th November, 1995 is coming to a close today, i.e., 22nd December, 1995.

In this Session, 360 Questions were listed as starred, out of which 15 could be orally answered and written replies were given to the rest of the 345 Questions. Besides, 3,765 Unstarred Questions were also answered.

Six statement on important matters were made or laid by Ministers *suo motu*. Twenty Eight matters were raised by the Members under Rule 377. As usual. In the interregnum between the Question Hour and the regular business thereafter, referred to as 'Zero Hour', Members with the Chair's permission raised a few unlisted matters, important among them being price rise, progress in the Jain Commission's Inquiry.

In the legislative sphere during the Session, five Bills could be passed, namely, the Depositories Bill, 1995; the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Bill, 1995 which is passed just now; the Uttar Pradesh State Legislature (Delegation of Powers) bill, 1995; the Appropriation (Railways) No.4 Bill, 1995 and the Appropriation (No.5) Bill, 1995.

The House also adopted three Statutory Resolutions regarding the Proclamation issued by the President on the 18th October, 1995 under Article 356 of the Constitution in relation to the State of Uttar Pradesh; the draft Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1995 framed under sub-sector (i) of Sector 11 of the Salaries and Allowances of